

(Annexure as referred in Para No. 1.24 of the Report) File No. 1 (5)/2003-KVI

^W, ?T5 sfk l»W crew H^ldi ■3#T *RH, "^\n f^ft-110011

GOVERNMENT OF INDIA
MINISTRY OF
MICRO, SMALL AND MEDIUM ENTERPRISES UDYOG BHAWAN,
NEW DELHI-110011

Dated: 30th January, 2008 OFFICE

MEMORANDUM

Subject: Assurance in supplementary Question raised by Shri Santosh Mohan Dev in Lok Sabha Starred Question No. 161 answered on 03-03-2003 (by the erstwhile Ministry of Agro and Rural Industries)

The undersigned is directed to refer to the Lok Sabha Secretariat (Committee on Government Assurances) Office Memorandum No. CD/12/10/2007-(CGA) dated 01 November 2007 informing that the Committee on Government Assurances in its meeting held on 12th October, 2007 decided *not to drop* the assurance in Lok Sabha Starred Question No. 161 answered on 03-03-2003 and also that the Committee desired to have the status of setting up of the industrial units under the Rural Employment Generation Programme (REGP)

2. With reference to the reply given to the part (d) of the question "it is targeted to set up about 30,000 new units under REGP during the current financial year", it is stated that 21024 units were set up as against the target of 30,074 which was around 70% of the target.

3. The following reasons have been offered by the KVIC for this shortfall:
- (i) REGP launched in 1995-96 was in take offstage in the initial period in terms of both creation of employment opportunities and resource mobilization.
 - (ii) After reviewing the progress of REGP at various levels, including in a meeting with the Chief Executive Officers of State Khadi and Village Industries Boards (KVIBs) and Secretaries of Industries of State Governments during 1997, All India Industry Ministers, Conference held in New Delhi in 1997, the progress of the scheme was not considered satisfactory and therefore, it was decided to request the Reserve Bank of India (RBI) to take up the matter with public sector banks and issue necessary guidelines for providing adequate support to popularize the REGP.

- (iii) Under the new procedure, KVIC took initiatives to operationalize streamlined procedure through financing branches-of Scheduled, and commercial banks throughout the country and nodal branches at Mumbai. Also to avoid delay in timely settling of margin money claims at Mumbai, it was decided to decentralize their implementation of REGP at State level w.e.f. 01.04.2002 and about 346 nodal branch accounts were opened in the nationalized banks at all State Capitals. After the decentralization of implementation, it took some time to familiarize the field functionaries for adapting themselves to the procedural aspects.
- (iv) Under REGP, Government allocates targets for creation of new employment and margin money utilisation. The targets for number of projects are indicative only. The achievement in terms of employment generated was not unsatisfactory as 3.61 lakh estimated employment opportunities were generated against the target of 4 lakh employment opportunities.
- (v) From the year 2003-04 onwards, the scheme has picked up very well and it surpassed the employment targets during the last three years. The number of projects approved and employment generated under REGP *vis-a-vis* the target during the Tenth Five Year Plan beginning 2002-03 is given below:—

Year	Number of projects under REGP		Estimated Employment	
	Targets	Achievement	Target	Achievement
			(lakh persons, ¹)	(Number of persons)
2002-03	30074	21024	4,00	3,61,005
2003-04	25329	24747	5,00	4,71,458
2004-05	26248	23453	53	530,025
2005-06	26715	26650	5,50	5,67,676
200647	31760	26087	5,90	5,95,451

4. In view of the above, Lok Sabha Secretariat is requested to suitably apprise the Committee on Government Assurances of the progress of REGP brought out above and again place the request of this Ministry before the Committee for dropping the assurances.

Under Secretary to the Government of India
Tel. No. 23062573/Fax No. 23062886

Lok Sabha Secretariat,
(Attention Shri B.S. Dahiya, Deputy Secretary),
(Committee on Government Assurances),
Parliament House Annexe,
New Delhi. (Fax 23010756)

(Annexure as referred in para 1.41 of the Report)

DETAILS OF URBAN HAATS APPROVED
YEAR-WISE

Sl.No.	Year of approval	No. of Urban Haats	Location of Urban Haats
1	2	3	4
1.	1998-99	3 (Three)	1. Ahmedabad (Gujarat) 2. Agra (U.P.) 3. Bhubaneswar (Orissa)
2.	1999-2000	4 (Four)	1. Tirupati (Andhra Pradesh) 2. Uchana/Karnal (Haryana) 3 Jammu (I&K) 4. Ranchi (Jharkhand)
3.	2001-02	8 (Eight)	1.Gohar Mahal (M.P.) 2. Agartala (Tripura) 3. Jaipur (Rajasthan) 4. Jodhpur (Rajasthan) 5. Raipur (Chhattisgarh) 6 Dehradun (Uttaranchal) 7. Guwahati (Assam) 8. Kanpur (U.P.)
4.	2002-03	8 (Eight)	1.Srinagar(J&K) 2. Thiruvananthapuram (Kerala) 3. Lucknow (U.P.) 4. Surat (Gujarat) 5. Bhuj (Gujarat) 6. Hazari Bagh (Jharkhand) 7. Patiala (Punjab) 8. Varanasi (U.P.)
5.	2003-04	5 (Five)	1. Mysore (Karnataka) 2. Dimapur (Nagaland) 3. Puri (Orissa) 4. Konark (Orissa) 5. Pune (Maharashtra)
6.	2004-05	3 (Three)	1. Delhi 2. Mumbai 3. Pondicherry

7. 2005-06	6 (Six)	1. Pitampura (Delhi)
		2. Indore (MP)
		3. Rampur(UP)
		4. Bareilly (UP)
		5. Panaji (Goa)
		6. Ajmer
2006-07		(Rajasthan)
	6 (Six)	1. Patna
		(Bihar)
		2. Chennai (Tamil Nadu)
		3. Kanyakumari (Kerala)
		4. Dilli Haat Part-II (New Delhi)
		5. Jhansi (UP)
		6. Meerut (UP)
Total Urban Haats 43 (Forty-three)		

THE DETAILS OF URBAN HAATS TILL JAN/08

Sl.No.	Year of Approval	State	Location of Urban Haat with name of I/A	Total project cost approved by HLSC with date of mtg.	Total share of DC(HC) i.e. 35% of project cost	Amount released as 1st instalment (Rs.)	Amount released as 2nd instalment (Rs.)	Amount released as 3rd instalment (Rs.)	Remarks, if any
						7	8		10
		Bhubaneswar	Orissa Ind. Infrastructure Dev. Corpn. Bhubaneswar	1,86,00,000	65.10	29.40	31.63		Operational dt. 9/2002
2.	1998-99	Gujarat	Ahmedabad	2,00,00,000	59.50	29.75	14.87		Operational dt. 9/2007
			Ahmedabad Ind. Extn. Cottage (INDEXT-C), Gandhi Nagar						
3.	1999-2000	Jharkhand	Ranchi Ranchi Indl. Dev. Authority, Ranchi	1,81,00,000 (23.2.2000)		31,67,500	—		Under progress
4.	1999-2000	Haryana	Uchana (Karnal) Haryana Tourism Corpn. Chandigarh	1,23,00,000	43.05	20.70	22.35		Operational dt. 9/2002

	2	3	J&KHC, Corpn.				10		
5.	1999-2000	J&K	Srinagar	1,23,00,000	47.95	23.00	24.95	Operational dt. 8/2002	
6.	1999-2000	Andhra Pradesh	Triup.tl Travel & Tourism Dev. Corpn.	1,66,00,000	58.45	29.00	29.45	Operational dt. 12/2000	
7.	2000-01	Bhopal	Hyderabad	Collar Mahal Gohar Mahal MP (28 3 2001) HC&HL Vikas Nigam, Bhopal	1,80,00,000	63.00	31.00	15.75	Operational dt. 12/2004
8.	2000-01	Rajasthan	Jodhpur Jodhpur Udhyam Protsahan Sansthan, Jaipur	2,00,00,000	7000	17.50	17.50	Operational dt. 9/2006	
9.	2000-01	Agartala	mP<<™ Tripura HHDC Tripura	1,35,00,000	47,25,000	—	—	Work in Progress	
10.	2001-02	UP	<i>I nm</i> Avadh Haat Saraiti Lucknow	W.00.000	70,00,000	—	—	Work in Progress	
11.	2001-02	UP	Kanpur Dev. Authority, Kanpur	2,00,00,000	70,00,000	—	—	Withdrawn	

12. 2001-2002	UP	Agra UP State Tourism Coipn. Ltd., Lucknow	1,05,00,000 (25.9.2002)	36,75,000	23,80,000	—	Work in Progress
13. 2001-12	J&K	Srinigar J&K HC (S&E) Coipn., Srinagar	2,00,00,000	70,00,000	35,00,000	17,50,000	Operational July 2005
14. 2001-2002	Uttaranchal	Dehradun State Indl. Dev. Corpn. of Uttaranchal	1,81,00,000 (25.9.2002)	63,35,000	31,67,500		Work in Progress
15. 2001-2002	Chhattisgarh	Raipur Chhattisgarh Khadi Gramodyog Board, Raipur	1,60,00,000 (26.3.2002)	56,00,000			Work in Progress
16. 2001-2002	Assam	Guwahati Assam Govt. Mktg. Corpn. Guwahati	1,98,00,000 (25.9.2002)	69,30,000	10,00,000	24,00,000	Work in Progress
17. 2001-2002	Rajasthan	Jaipur Udhyam Pratsahan Sansthan, Jaipur	2,00,00,000 (22.2.2002)	70,00,000	35,00,000	17,50,000	Work in Progress
18. 2002-2003	UP	UP Tourism, Varanasi, Govt of UP	1,95,00,000 (1.9.2003)	68,25,090	34,12,500	—	Work in Progress

	3	4				10	Work
19. 2002-2003	Jharkhand	Hazaribagh Hazaribagh ICafã Evam Sanskriti Vikas Parishad, Hazaribagh, Jharkhand	2,00,00,000 (8.1.2003)		35,00,000	—	in Progress
20. 2002-2003	Bhuj	Gujarat Bhuj Indl. Extn. Cottage (INDEXT-C) Gandhinagar	1,42,00,000 (26.5.2003)	49,70,000	24,85,000	—	Work in Progress
21. 2002-2003	Karnataka	Mysore JSS Mahavidliya Peetha, Mysore	1,96,00,000 (1.9.2003)			17.15	Operational 7/2007
22. 2002-2003	Kerala	Thim variant h apuram Kerala State HC Dev. Corpn., Ltd., Kerala	Approved in Principal (26.5.2003)				Withdrawn
23. 2002-2003	Gujarat	Surat Indl. Extn. (INDEXT- C) Gandhinagar	2,00,00,000 (8.1.2003)	70.00			Withdrawn
24. 2002-2003	Punjab -	Patiala INTAC, New Delhi	1,95,00,000 (25.2.2003)	68,49,500			Withdrawn

2	2003-2004	Nagaland	Dimapur The Nagaland HL & HC Dev. Corpn. Dimapur	Rs. 132.43 lakhs-1st phase Rs. 67.57 lakhs 2nd phase (6.2.2004)	46,35,000	23,17,000	11,59,000		Work in Progress
2	2003-2004	Orissa	Puri The Orissa Indl. Infrastructural Dev. Corpn. Bhubaneswar	2,00,00,000 (6.2.2004)	70,00,000	35,00,000	—		Work in Progress
2	2003-2004	Maharashtra	Pune The Nalanda Pratishtan, Pune	2,00,00,000 (26.2.2007)	70,00,000	35,00,000	—		Work in Progress
2	2003-2004	Orissa	Konark The Orissa Indl. Infrastructural Dev. Corpn., Bhubaneswar	2,00,00,000 (6.2.2004)	70,00,000	35,00,000	17.50	—	Operational 8/2007
29.	2004-2005	Delhi	Pitam Pura DTDC Ltd. Delhi	2,00,00,000 (19.4.2006)	70,00,000				Work in Progress
30.	2004-2005	Madhya Pradesh	Indore MP HC & HL Dev. Corpn., Bhopal	2,00,00,000 (19.4.2006)		35,00,000			Work in Progress

38. 2006-07	Chennai	Chennai Tamil Nadu Handicrafts Dev. Corpn. Chennai	2,00,00,000/- 4.12.2006	70,00,000/-	10,00,000 25,00,000	Work in Progress
	New Delhi	Dilli Haat Part-II DTTDC, New Delhi	2,00,00,000/- 31.7.2006		35,00,000 —	Work in Progress
40. 2006-07	UP	Meerut, Meerut Dev. Authority, Meerut	2,00,00,000/-	70,00,000/-	—	Work in Progress
		Jhansi Jhansi Dev. Authority, Jhansi				Approved in Principle dt. 31.7.2007
42. 2006-07	Bihar	Patna, Bihar Ind. Area Dev. Authority				Approved in Principle
	Tamil Nadu	Kanyakumari Tamil Nadu HC Dev. Corpn.				Approved in Principle dt. 4.12.2006

(Annexure as referred in Para No, 2.27 of the Report) 21
STATEMENTS SHOWING THE PARLIAMENTARY ASSURANCE (LOK SABHA)

Sl.No.	Question No. date and item	Full text of the question	Text of the Assurance
1 2			
1.	USQ No. 2471 dated 11.3.92 by Shri Shiv Sharan Verma	(a) Whether the Government have examined the report submitted by the committee constituted to discontinue the compulsory English language paper in the examinations conducted by UPSC;	(a), (b) and (c): The report submitted by the Committee in the matter is still under consideration of the Government.
2.	USQ No.3586 dated 18.3.92 Shri Mrutyunjaya Nayak	(b) if so, the details thereof; and (c) if not, the reasons for the delay? (a) The details of recommendations made by Dr. Satish Chandra Committee appointed to include the Indian languages in the UPSC examinations. (b) whether the Union Government have since	(a) to (e): The report of the Dr. Satish Chandra Committee on the subject is still under consideration of the Government.
3.	USQ No. 9562 dated 21.05.90 Prof. Rasa Singh Rawat	(c) considered the said report; (d) if so, the details thereof; (e) whether the Government have accepted the said recommendations; and if not, the reasons therefor? (a) The language policy in the examinations conducted by UPSC; (b) whether there is dominance of English language; (c) if so, the steps being taken by Government to reduce it; and (d) the names of the examinations conducted by UPSC last year and the number of candidates appeared and the medium of examination opted by them?	(a), (b), (c) & (d): Issues relating to language medium for the Commission's examination and compulsory paper in English in some of the examinations will be examined by the UPSC on the basis of the recommendations of the Committee of Experts set up by the Commission.

Starred Q. No. 111 dated 4.3.91
Shri Kapil Dev Shastri

- (a) Since when Satyagraha is being staged by the Akhil Bhartiya Bhasha Sanrakshan Sangathan outside the UPSC premises demanding that Hindi and other Indian languages may be allowed as medium for the examination.
- (b) whether fast unto death had been broken on an assurance given by the Government; and
- (c) if so, the steps taken by the Government to allow Hindi and other Indian languages as medium for the examinations?

(a): A group of persons stated to be belonging to Akhil Bhartiya Bhasha Sanrakshan Sangathan have been sitting on 'Dharna' outside the UPSC premises from 16th August, 1988. The dharna was suspended by them from 26.5.89 and the same was restarted from 7.8.1990.

(b): The young men called off their fast in May, 1989, in response to the appeal made by the former Home Minister and the Minister of State for Personnel.

(c): The UPSC set up an Expert Committee under the Chairmanship of Prof. Satish Chandra, Ex-Chairman, UGC *inter-alia* to examine the question relating to introduction of multi-lingual system for the Commission's examinations as well as discontinuance of compulsory paper in English in certain examinations held by the Commission. This Committee has submitted its report which is under detailed examination.

5. USQ No. 2102 daicd 07.08.*] Shri Ram Naresh Singh

(a) Whether the Government have received any representations against the continuance of English as a compulsory subject in the Indian Forest Service examination conducted by UPSC; and (h) if so, the action taken thereon?

(a): Yes. Sir.
(b): The UPSC set up an Expert Committee under the Chairmanship of Prof. Satish Chandra, Ex-Chairman, L'GC to examine among other things the question relating to discontinuance of the compulsory paper in English in certain examinations held by UPSC. This Committee has submitted its report which is under detailed examination.

6. USQ No. 2152 dated 4.12.91 Shri Mrutyunjaya Nayak

(a) Whether the Government propose to introduce Indian languages as medium in all the examinations conducted by UPSC;
(b) if so, the details (hereof; and
(c) if not, the reasons therefor? " ■

(a), (b) & (c) : An expert Committee was set up by the UPSC under the Chairmanship of Prof. Satish Chandra, Ex-Chairman, UGC to examine, *inter-alia*, the question relating to the introduction of multilingual system for examinations conducted by the Commission as well as discontinuance of compulsory paper in English in all the examinations wherever such a provision exist. The Committee has submitted its report which is under detailed examination.

7. USQ No. 909 dated 27.11.91 Shri Arvind Trivedi

(a) Whether a demand to do away with the compulsory paper of English in the examinations conducted by the UPSC has been made:

(a): Yes Sir.
(b), (c) & (d): The UPSC set up an Expert Committee under the Chairmanship of Prof. Satish Chandra,

8. USQ No. 8419 dated 29.04.92
Shri Mahadeepak Singh Shakya

- (b) if so, whether the Government have taken any decision in this regard;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor and the time by which a decision is likely to be taken in the matter?

- (a) Whether English is a compulsion medium of writing answers in the examinations conducted by UPSC:
- (b) whether the Government propose to introduce regional languages in these examinations to develop and encourage the use of these languages:
- (c) if so, the reaction of the Government in this regard:
- (d) whether the Government have already recognized Hindi as national language.
- (e) if so, the reasons for which Hindi has not been recogni/ed as a medium in the said examinations; and

Ex-Chairman, UGC, *inter-alia*, to examine the question relating to discontinuance of compulsory paper in English in certain examinations conducted by the UPSC. The Commission has submitted its report which is under detailed examination.

(a): In the Civil Services (Main) Examination conducted by the UPSC, candidates are allowed the option of writing the papers in English or in any other language included in the 8th Schedule to the Constitution. In respect of Indian Forest Service Examination, Indian Engineering Service Examination and Indian Economic Service/Indian Statistical Service Examination conducted by the Commission, the candidates are however, required to write the answers in English.

(b), (c) (e) & (f): The question of use of Hindi as well as other regional languages in the various examinations conducted by the Commission was examined by the Committee headed by Prof. Saiish Chandra, former Chairman, UGC. The recommendations of the Committee are under consideration of the Government.

(d): Hindi is recognized as a national language in the eighth schedule of the Constitution.

9. USQ No. 3344 dated 18.8.93
Shri Chheedi Paswan

(f) the steps the Government propose to give recognition to it in future?

- (a) whether several persons have been agitating outside the building of UPSC, New Delhi to press over the demand of conducting the All India Services Examinations in different languages; and
- (b) If so, the main demands put forth by them and the reaction of the Government in regard thereto?

(a) & (b): the demands pertaining to conduct of various UPSC examinations in Indian languages and discontinuance of compulsory paper in English were referred to an Expert Committee headed by Dr. Satish Chandra. The Government is yet to take a decision on the recommendations of the Committee.

10. USQ No. 2235 dated 9.3.94
Shri Nan Choudhary

- (a) whether the Government had decided to introduce Indian language as a medium for the UPSC examination;
- (b) whether the directions were issued to UPSC accordingly;
- (c) if so, whether the action thereon has been taken;

(a) to (d): Civil Services (Main) examination is already being conducted by UPSC in English, Hindi and all other Indian languages included in the Eighth Schedule to the Constitution. The medium for some other examinations conducted by UPSC is English and Hindi. For the remaining examinations an Expert Committee under the Chairmanship of Dr. Satish Chandra had gone into the question of use of Indian languages and given recommendations.

	and (d) if not, the reasons therefor?	The Government are get to take a final decision on these recommendations.
11. USQ No. 2441 dated 29.03.95 Shri Surendra Pal Pathak	(a) whether the Government have taken a decision to introduce Indian languages as media of (b) in all the examination conducted by UPSC; if so, whether directions have been issued to the UPSC accordingly; (c) if not, the reasons therefor; (d) the examinations in which there is no option to choose Hindi or any other Indian language as medium of examination; and (e) the time by which provision is likely to be made to adopt Hindi or other Indian languages as medium of examinations for these examinations.	(a), (b), (c) & (e): this issue along with demand for discontinuance of compulsory English paper in UPSC examinations was referred to an expert committee under the Chairmanship of Dr. Satish Chandra. The Committee's recommendations are being considered.
12. USQ No. 5233 dated 10.05.95 Shri Ram Pujah Patel	(a) the date on which the report of the Satish Chandra Committee on official languages was submitted; (b) the major recommendations made in this report; (c) whether the Union Government have	(a) to (d): Dr. Satish Chandra Committee had examined the demands for introduction of Indian languages as a medium in all the examination of UPSC and for discontinuance of compulsory English paper in these examination. Its recommendations are currently under consideration of the Govt. As the issues have great importance and have evoked diverse reactions, Government's effort is to evolve a consensus for which the views of the Chief Ministers have also been solicited.
	(d) if not, the reasons therefor?	

13. USQ No. 609 dated 29.11.95 Shri Ram Vilas Paswan	(a) whether salyagrah and dharna is being staged for the last several years out of UPSC headquarter to make the Indian languages the medium of UPSC examinations and withdraw the compulsory paper of English languages; and (b) if so, the action taken by the Government in regard to these demands.	(a): Yes, Sir. (b): These demands have been considered by an expert committee headed by Dr. Satish Chandra, Ex-Chairman, UGC Its recommendations are under consideration of the Government. As the issues are very important and have evoked diverse reactions, Government's effort is to arrive at a consensus.
14. USQ No. 1922 dated 5.3.1997 Shri Harivansh Sahai	(a) whether UPSC proposes to hold examination in regional languages; (b) if so, whether priority will be given to those taking examination in the official languages (Hindi); and (c) whether some additional percent would be given to candidates belonging to non-Hindi speaking States?	(a): The question of introduction of all the Indian languages included in the 8th Schedule to the Constitution in the examinations conducted by the UPSC was examined by Dr. Satish Chandra Committee. Its recommendations are still under examination. As the issues are important and have evoked diverse reaction. Government's effort is to arrive at a consensus. (b) & (c): In view of (a), does not arise.
15. USQ No. 3366 dated 16.12.96 Shri Bachi Singh Rawat	(a) whether the question paper of Combined Defence Service is provided to candidates only in English language;	(a): Yes, Sir. (b) (Y) and (c): A proposal to introduce multi-lingual system of examination for all the services for which selection is made by the UPSC,

- (b) whether Government propose to introduce the question paper in Hindi also for Combined Service like other Civil Services Examination; and
 (c) if so, the details thereof?

based on the recommendations of Dr. Satish Chandra Committee, is presently under examination in the Department of Personnel and Training.

16. US Q No. 884 dated 24.1.197
 Shri Manjibhai Ramjibhai (For Ministry of Defence)

- (a) whether the question papers of Defence Academy Exams are prepared in English only; if so, whether the Govt. Proposes to make arrangements to prepare the question papers of the said exams in Indian languages also; and
 (b) if so, the time by which and if not the reasons therefor?
 (c) whether a dharna is being staged in front of the UPSC for a number of years to remove the essentiality of English as a compulsory paper in the examination;

(a) to (d): A proposal to introduce multi-lingual system of examination for all the services including Defence Academy Exams for which selection is made by the UPSC, based on the recommendations of Dr. Satish Chandra Committee, is presently under examination in the Department of Personnel and Training.

(a) to (d): The question of retention of English and introduction of other languages, included in the 8th Schedule of the Constitution as alternative media of examinations conducted by the UPSC was considered by Satish Chandra Committee, the recommendations of which are under examination of the Government in consultation with the State Government etc. with a view to arriving at a consensus.

- (b) whether the Parliament have also passed resolution twice to remove the mandatory requirement of English but is has not yet been removed,
 (c) whether the Government proposed to retain English as actual official language sidelining the Constitution; and

17. Starred Question No. 590 dated 28.7.99 Shri Jagdambi Prasad Yadav

18. USQ No. 275 dat	(d) whether there is great pressure on the Government from powerful quarters to retain English or whether the LJPSC is above the Government?	(a) to (d): An Kxpert Committee under the Chairmanship of Dr. Satish Chandra was asked to examine <i>inter-alia</i> the issue relating introduction of the Indian languages included in the 8th Schedule of the Constitution as medium of competitive examinations. The recommendations made by the Expert Committee are under consideration of the Government. In view of the importance and sensitivity of the matter and divergent views on the subject, the Government's effort is to arrive at a consensus.
(b) (c)	to write answer in Indian languages in all the competitive examinations for recruitment in various services; if so, the list of all such services; whether the resolution passed by the Parliament to this effect on 18th January, 1968 has been fully implemented; and (d if not, the reasons therefor and the time by which the Government propose to implement it?	
19. USQ No. 2666 dated 06.12.2000 Shri Sukdev Paswan	(a) whether attention of the Government has been drawn towards the All party Panel of Members of Parliament to stop delaying in the Implementation of 1990 recommendation of a panel to allow progressively wider use of non-Englsh languages in all the UPSC examination; (b) if so, the details thereof; (c) whether the Government have considered these recommendations;	(a) to (e): Department of Personnel and Training and the UPSC are concerned with the medium of languages in recruitment through the Commission. Neither of them has come across rcommendations, if any, of an all party panel of Members of Parliament in the matter. However, the Committee on Government Assurances, Rajya Sabha has recently made certain recommendations in their Fiftieth Report on the assurances pertaining to

	(d) (e)	if so, the details thereof; and if not, the reasons therefor?	recommendations of Dr. Satish Chandra Committee on introduction of multi-lingual system/Indian languages as medium of examinations conducted by UPSC. The recommendations made by the Committee on Government assurances have since been taken up for examination.
20. USQ No. 4490 dated 18.12.2002 Shri Laxman Giluwa	(a)	whether the Union Government have allowed option of writing answers in any of the Indian languages to the candidates appearing in all the competitive examinations for different services of Union Government;	(a) to (e); It was <i>inter-alia</i> stated, "The question of extension of this facility to other examinations conducted by UPSC is under consideration of the Government on the basis of the recommendations made by Dr. Sathish Chandra Committee".
Starred Question No. 12 dated 01.12.2004 by Shri Giridhan Yadav and Shri Harikewal Prasad	(b) (c)	if so, the details of all such services; whether a resolution to this effect passed by the Parliament on January 18, 1968 has been	(a): The official language 1968 passed by both the Houses of the Parliament, <i>inter-alia</i> resolved that all the languages included in the 8th Schedule to the Constitution and English shall be permitted as alternative medium for the All India and Higher Central Services Examinations after accreting the views of the UPSC on the future scheme of the examinations, the procedural experts and the timing. In pursuance of the
	(d) (e)	if not, the reasons therefor; and by when the Government propose to implement it?	
	(a)	whether the Government has provided option to write answers in Indian languages in a competitive examinations for making recruitment to its different services;	
	(b)	if so, the comprehensive list of all such services and languages;	
	(c)	whether the resolution to this effect passed by the Parliament on January 18, 1968 has been implemented <i>in toto</i> .	

-
-
- (d) if not, the reasons therefor and the time by which the Government proposes to implement the same; and
- (e) the progress made so far in the direction for implementation of the resolution?

resolution, the option to write the answers in any of the languages included in the 8th Schedule to the Constitution of India has been extended only in the Civil Services (Main) Examination conducted by UPSC. (b); The Services for which recruitment is made through the Civil Services examination conducted by UPSC are as follows:—

1. The Indian Administrative Service.
2. The Indian Foreign Service.
3. The Indian Police Service.
4. The Indian P&T Accounts and Finance Service. Group "A"
5. The Indian Audit and Accounts Service Group 'A'
6. The Indian Customs and Central Excise Service Group "A"
7. The Indian Defence Accounts Service. Group 'A'
8. The Indian Revenue Service Group 'A'
9. The Indian Ordnance Factories Service, Group 'A' (Asstt. Works Manager non-technical)
10. The Indian Postal Service Group 'A'

11. The Indian Civil Accounts Service Group 'A'
 12. The Indian Railway Traffic Service Group 'A'
 13. The Indian Railway Accounts Service Group 'A'
 14. The Indian Railway Personal Service Group 'A'
 15. Post of Assistant Security Officer Group 'A' in Railway Protection Force, Group 'A'
 16. The Indian Defence Estate Service Group 'A'
 17. The Indian Information Service Group 'A'
 18. The Indian Trade Service Group 'A'
 19. Posts of Deputy SP in Police in CBI, Group 'A'
 20. The Delhi Andaman and Nicobar Island, Lakshadweep, The Daman and Diu and Dadra and Nagar Haveli Civil Service Group 'B'
 21. The Delhi, Andaman and Nicobar Island, Lakshadweep, the Daman and Diu and Dadra and Nagar Haveli Police Service Group 'B'
 22. The Armed Forces Headquarters Civil Service Group 'B' (Section Officer Grade (Group 'B'))
-

23. Pondicherry Police Service Group
TV

24. Pondicherry Civil Service Group
TV

25. Railway Board Secretarial Service
(Section Officer's Grade) Group TV

26. Customs Appraisers Group 'B'
The languages included in the 8th
Schedule to the Constitution of
India are as follows:—

Assamese, Bengali, Gujarati, Hindi,
Kannada, Kashmiri, Konkani,
Malayalam, Manipuri, Marathi,
Nepali, Oriya, Punjabi, Sanskrit,
Sindhi, Tamil, Telugu, Urdu, Bodo,
Dogri, Maithili and Santali.

(d) & (e): The question of extension of this facility to other examinations conducted by *UPSC* is under consideration of the Government on the basis of the recommendations made by Dr Salish Chandra Committee. In view of the importance and sensitivity of the matter and divergent views on the subject, Government's endeavour is to evolve consensus, before formulating the nationally acceptable policy, after holding wider consultation with State Governments and others concerned, efforts for which are continuing.
